

Speed Post

No. 1961 Sp. Gazette-II(2-G)  
From The Registrar General,  
Punjab and Haryana High Court,  
Chandigarh.

To All the District & Sessions Judges,  
in the State of Haryana.

Dated: Chandigarh; the 06/11/2019

Subject : Designation of Court of Civil Judge (Senior Division) at the District Headquarter and Court of Additional Civil Judge (Sr.Divn.) at the Sub-Divisional level, in each District of the State of Haryana.

Sir/Madam,

I am directed to refer you on the subject cited above and to forward herewith a copy of Notification S.O.67/C.A.47/1963 /S.20B/2019 dated 30<sup>th</sup> August, 2019 of Government of Haryana, Administration of Justice Department, for information and further necessary action.

Kindly acknowledge the receipt of this communication within seven days.

Yours faithfully,

*Kalpana*  
6/11/19  
Assistant Registrar (Gaz-II)  
for Registrar General

Encl : As above

1. Copy forwarded to all the Judicial officers, for information.
2. Copy forwarded to the following for info and action.
3. The Civil Judge (SD), J. Nagar.
3. The Additional Civil Judge (SD), Bihaspur.

District & Sessions Judge  
Yamuna Nagar at Jagadhri

8/11/19

RECEIVED

11933  
8 NOV 2019

Assistant Registrar  
Yamuna Nagar

HARYANA GOVERNMENT  
ADMINISTRATION OF JUSTICE DEPARTMENT

Notification

The 30th August, 2019

No. S.O. 67/C.A. 47/1963/S. 2019/2019.— In exercise of the powers conferred by section 201B of the Specific Relief Act, 1963 (Central Act 47 of 1963), the Governor of Haryana, in consultation with the Chief Justice of Punjab and Haryana High Court, hereby designates the Court of Civil Judge (Senior Division) at District Headquarter and the Court of Additional Civil Judge (Senior Division) at Sub-Divisional level in each District in the State of Haryana to be a Special Court, within the local limits of the area to exercise jurisdiction and to try a suit under the said Act in respect of contracts relating to infrastructure projects.

NAVRAJ SANDHU,  
Additional Chief Secretary to Government, Haryana,  
Administration of Justice Department.

## भाग-III

हरियाणा सरकार

न्याय प्रशासन विभाग

अधिसूचना

दिनांक 30 अगस्त, 2019

संख्या का०आ० 67/के०अ० 47/1983/पा० 20ख/2019 - विधिदिष्ट अनुतोप अधिनियम, 1963 (1963 का केंद्रीय अधिनियम 47), की धारा 20ख द्वारा प्रस्ताव शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, पंजाब तथा हरियाणा उच्च न्यायालय के मुख्य न्यायाधीश के परामर्श से द्वारा के द्वारा, हरियाणा राज्य में, प्रत्येक जिले में जिला मुख्यालय पर स्थित न्यायाधीश (वरिष्ठ मण्डल) के न्यायालय तथा उच्च मण्डल स्तर पर अपर स्थित न्यायाधीश (वरिष्ठ मण्डल) के न्यायालय की अपनी-अपनी अधिकारिता के क्षेत्र की स्थानीय सीमाओं के भीतर अवसरवत् परिधीयताओं से सम्बंधित सविदाओं के सम्बन्ध में उक्त अधिनियम के अर्धीन विरही याद के विचारण के लिए विशेष न्यायालय के रूप में पतागिहित करती है।

नवराज रामु

अपर मुख्य सचिव, हरियाणा सरकार,  
न्याय प्रशासन विभाग।